

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH
COURT VI

Item No. 8

C.P. (IB)/1112(MB)2019

CORAM:

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **15.07.2024**

NAME OF THE PARTIES : **M/S. Lunia Sales Corporation**
Vs
M/S. Arambhan Hospitality Services Ltd

For OC : None Present

For CD : None Present

Section 9 of IBC

ORDER

1. This is a transferred matter from Court -V.
2. This matter came up for hearing on 23.04.2024. On that day, we listed the matter for appearance of parties on 26.04.2024. Since there was no representation for the parties, later it came up for hearing on 29.04.2024, on which date we directed the Registry to issue fresh notice to both OC and CD returnable on 17.05.2024.
3. Since the notices were not issued by the Registry, we again directed to issue fresh notice on 17.05.2024 and listed the matter on 21.06.2024. Again, since notices were not issued on 21.06.2024, we directed the Registry to issue notice to both the parties returnable on 08.07.2024.

4. Since there was no representation from both the parties on 08.07.2024, the matter was listed to this date. Meanwhile, the postal track report indicates that the notices to the OC and the CD returned with the endorsements that “no such person can be found in this address”.
5. In view of the above, **the CP is dismissed for default.**

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)
//RA//

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)